

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

...

**O. A. No.60/154/2018**

**Date of decision: 07.02.2018**

...

**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J).  
HON'BLE MRS. P. GOPINATH, MEMBER (A).**

...

Gobind Ram aged 50 years, son of Karori Ram, working as Junior Engineer (C&W), Northern Railway, Ludhiana Group-C.

**... APPLICANT  
VERSUS**

1. The Union of India through its Secretary, Northern Railway, Baroda House, New Delhi.
2. The Divisional Railway Manager, Northern Railway, Ferozepur Cantt.
3. The Senior D.M.E. (C&W), Northern Railway, Ferozepur Cantt.
4. Sohan Lal Banga son of Gurnam Lal, working as Senior Section Engineer (C&E), Northern Railway, Jalandhar.

**... RESPONDENTS**

**PRESENT:** Sh. G.P. Vashisht, counsel for the applicant.

**ORDER (Oral)**

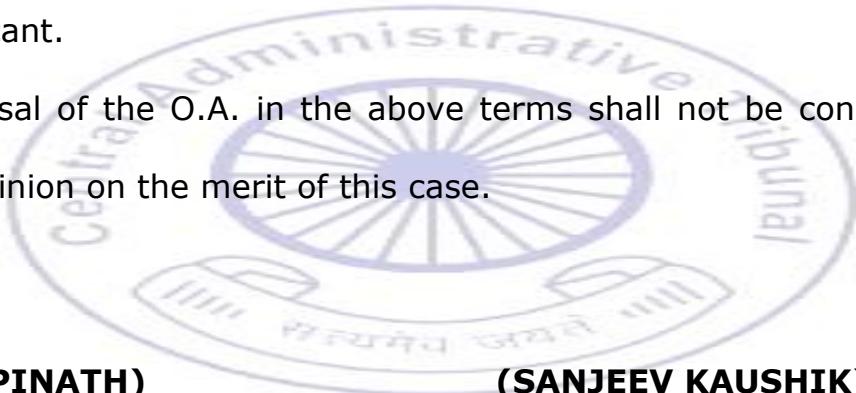
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**SANJEEV KAUSHIK, MEMBER (J):-**

1. At the very outset, learned counsel appearing on behalf of the applicant made a statement at the Bar that applicant would be satisfied if direction is issued to respondents to decide his pending

legal notice dated 05.8.2017, which has not been decided by the respondents till date.

2. Considering short prayer, as noticed above, we dispose of this O.A. in limine with a direction to competent authority amongst the respondents to decide aforesaid legal notice of the applicant by passing a reasoned and speaking order in accordance with law within a period of two months from the date of receipt of a certified copy of this order. Order so passed by duly communicated to the applicant.
3. Disposal of the O.A. in the above terms shall not be construed as an opinion on the merit of this case.



**(P. GOPINATH)**  
**MEMBER (A)**

**(SANJEEV KAUSHIK)**  
**MEMBER (J)**

Date: 07.02.2018.  
Place: Chandigarh.

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